

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 114
IA No. 280/JPR/2023
IA No. 281/JPR/2023
CP No. (IB)- 20/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Airen Metals Pvt. Ltd.

... Operational Creditor/Applicant

Versus

Fatehpuria Transformers and Switchgears Pvt. Ltd.

... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Rajesh Kumar Gautam, Adv.

For the Respondent : Sandeep Taneja, Adv.

ORDER

IA No. 280/JPR/2023:

This is an application filed u/s 60(5) of the IBC, 2016 r/w Rule 11 of NCLT Rules, 2016 regarding amendment in cause title. It is stated in the application that CIRP of the Applicant Company has successfully completed vide Order dated 31.03.2023 passed by this Adjudicating Authority. In terms of the order, the Resolution Applicant being a consortium of Applicants should be taken on record. The application is allowed and the amended cause title is taken on record.

IA No. 280/JPR/2023 stand disposed of accordingly.

Sd-


Sd-

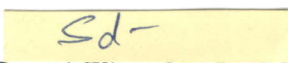
IA No. 281/JPR/2023:

This is an application filed u/s 60(5) of the IBC, 2016 r/w Rule 1 of NCLT Rules, 2016 to bring on record the subsequent events, relating to conclusion of CIRP proceedings of the Applicant Company and change in management thereafter and authorisation of a director to conduct business and legal proceedings on behalf of the Applicant Company. This application is taken on record subject to just exceptions. **IA No. 281/JPR/2023** stands disposed of accordingly.

CP No. (IB)- 20/9/JPR/2021:

List the matter on 15.06.2023.


(Manoj Kumar Dubey)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 23, 2023